

DIVISION BENCH

ITEM NO.1

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

APPEAL NO.04/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	PAWAR STEELS PRIVATE LIMITED V/S ROC, KANPUR
UNDER SECTION	252 (1) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Anurup Dutta, Adv. with
Sh. Piyush Kesarwani, PCS *: For the Appellant*

Sh. Krishna Dev Vyas, Adv. *: For the ROC*

Sh. Gaurav Mahajan, Sr. S.C. *: For the I.T. Deptt.*

ORDER

Ld. Counsel representing the Appellant is present physically.

- 1.** In this case, a supplementary affidavit has been filed *vide* diary no.759 dated 01.04.2024, whereby *vide* para no.2, it has been deposed that the Annual Return along with the Financial Statements of the Appellant Company has been filed till the Financial Year 2015-16. The name of the Company was struck off on 19.08.2019.
- 2.** Ld. Counsel representing the Appellant relies upon delay condonation affidavit at page no.24 & 25 of the main petition in filing the present petition U/s 252(1) of the Companies Act, 2013.

-Sd-

-Sd-

3. Let notices be issued to the respondents/ ROC & Income Tax Department with respect to the main petition as well as with respect to the limitation.
4. Ld. Counsel, Sh. Krishna Dev Vyas for the ROC, Kanpur and Ld. Sr. Standing Counsel, Sh. Gaurav Mahajan for the Income Tax Department, accept notice, and therefore waive service. They seek two weeks time to file their replies/ reports. Let the copy of the petition be supplied to the Ld. Counsels representing the ROC as well as to the Income Tax Department during the course of the day.
5. Let the reply be filed by the respondents within a period of two weeks, with an advance copy to be supplied to the counsel opposite. Rejoinder, if any, be filed by the Appellant within a week thereafter to complete the pleadings before the next date of hearing.
6. The matter is adjourned for further hearing on 9th May, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

18th April, 2024

Kavya Prakash Srivastava
(Stenographer)